

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.2005/2021

Date of Decision: 18th March, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Sureshchandra Punamchand Kamble
Aged 68 years, Occu. Retired
from BSNL, r/o K/101, NIT
Gharkul Yojna behind KDK College,
Nandanwan, Nagpur - 440 009 ... *Applicant*

(By Advocate Shri M.M. Sudame)

VERSUS

1. The Chairman-cum Managing Director
BSNL Corporate Office,
BSNL Bhawan, Opposite Hotel
Jan Path, Jan Path Road,
New Delhi - 110 001.
2. The Chief General Manager Telecom.,
BSNL, Juhu Danda, Santacruz (West)
Mumbai - 400 051. *Respondents*

(By Advocate Shri R.G. Agrawal)

Proceeding conducted through videoconferencing with
consent of counsels for the parties

ORDER (ORAL)

Per: Ravinder Kaur, Member (J)

Present:

Advocate Shri M.M. Sudame for the applicant.

Advocate Shri R.G. Agrawal for the respondents.

2. Vide present OA, the applicant has challenged the impugned order dated 06.12.2019 whereby the Disciplinary Authority imposed penalty of 25% cut in

pension for a period of one year on the applicant which was ratified by DoT vide letter dated 15.11.2019.

3. On the last date of hearing, a specific query was put by us to Shri Sudame as to why he did not prefer appeal against the impugned penalty order and to this effect, he stated that there is no provision for appeal against the order of Disciplinary Authority in the present case. The matter was adjourned for today for consideration.

4. Shri R.G. Agrawal, senior counsel has submitted that the impugned penalty order is appealable and the applicant has also preferred an appeal which is placed on record as Annex A-7.

5. Shri Sudame has submitted that due to inadvertance, he could not notice that the appeal has already been filed in this case. He submits that the appeal was filed on 04.02.2020 but till date the same has not been disposed of. As such, he has challenged the penalty order vide present OA.

6. As the appeal is pending for the last more than one year, therefore, we deem it appropriate to issue necessary directions to the respondents to dispose it of in a time-bound manner.

7. Shri Agrawal, senior counsel has no objection to it.

8. Consequently, the respondents are directed to consider and dispose of the appeal dated 04.02.2020 preferred by the applicant against the impunged order dated 06.12.2019 as per relevant law/rules and regulations and decide it with a reasoned and speaking order within eight weeks from the date of receipt of certified copy of this order and within one week thereafter communicate it to the applicant.

9. With these directions, the Original Application stands disposed of at the admission stage itself. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

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SD
25/3/21

